

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 22
CP 49/241-242/PB/2023

IN THE MATTER OF:

Himangini Singh (Legal heir of Late Shri KJS ... Applicant/Petitioner
Ahluwalia) & Ors
Vs
KJS Cement (I) Limited & Ors ... Respondent

Order under Section 241(1), 242(4), 58(3) of the Companies Act, 2013.

Order delivered on 25.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. P. Nagesh, Sr. Adv. Mr. Saurabh Kalia, Mr. vijay
Aggarwal, Mr. Attendra Saumya Singh, Mr. Rachit
Bansal, Mr. Sameer Chaudhary, Mr. Avik Sarkar,
Mr. Aditya Aggarwal, Advs.
For Respondent : Ms. Geetika Shurma, Adv.

ORDER

Ld. Counsel Ms. Geetika Sharma for the respondent appeared through VC and sought an adjournment stating that the Ld. Sr. Counsel Mr. Naveen Pahwa is engaged otherwise.

Ld. Sr. Counsel Mr. P. Nagesh for the petitioner appears physically.

At the request and by consent of both sides, list the matter again **on 02.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)